COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO.63 OF 2017 & IA NOS. 168 &169 OF 2017</u>

Dated: 9th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Dalmia Cement (Bharat) Ltd. ...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayan M.G.

Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R.2, 3,4 & 5

ORDER

IA No. 169 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel appearing for Respondent Nos. 2, 3, 4 & 5 seeks three weeks further time to file reply. She may take steps to file reply on or before 31.08.2017 after serving copy on the other side.

List the matter on <u>12.09.2017.</u> Interim order to continue till then.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson